<sup>1</sup>The Bombay Police Act, 1951 (Bom. XXII of 1951).

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- In section 2, in clause (5), for the words "Greater Bombay" the words and figure "any area for which a Commissioner of Police has been appointed under section 7" shall be substituted.
- 2. In section 11,—
  - (a) in sub-section (1), for the words "for Greater Bombay" the words and figure "for any area for which a Commissioner of Police has been appointed under section 7" shall be substituted;
  - (b) for the marginal note, the following shall be substituted, namely:—

"Superintendents within jurisdiction of Commissioners."

- 3. In section 12, in sub-section (1),--
  - (a) for the words "for Greater Bombay" the words "for any area" shall be substituted;
  - (b) for the words "within the Greater Bombay" the words "within the area under his charge" shall be substituted.
- 4. In section 33, in sub-section (4), for the words "any area outside Greater Bombay" the words "any area which is not under the charge of a Commissioner" shall be substituted.
- 5. In section 63AA, in sub-section (1), for the words "in Greater Bombay" the words "in any area for which a Commissioner is appointed" shall be substituted.
- 6. In section 82, in sub-section (2), for the words "In Greater Bombay" the words "In any area for which a Commissioner has been appointed" shall be substituted.
- 7. In section 83,—
  - (a) in sub-section (1), for the words "In Greater Bombay" the words "In any area under the charge of a Commissioner" shall be substituted;
  - (b) in sub-section (2), for the words "In areas outside Greater Bombay" the words "In areas outside the charge of a Commissioner" shall be substituted.
- 8. In section 89, for the words "In any area outside Greater Bombay" the words "In any area outside the charge of a Commissioner" shall be substituted.
- 9. In section 90, in sub-section (1), for the words "In Greater Bombay" the words "In any area under the charge of a Commissioner" shall be substituted.

The short title of the Act was amended as "the Maharashtra Police Act", ibid., Sch., entry 45, w.e.f. 1-5-1960.

- 10. In section 90A, in sub-section (1), for the words "Greater Bombay" the words "any area under the charge of a Commissioner" shall be substituted.
- 11. In section 91, for the words "Greater Bombay" the words "any area under the charge of a Commissioner" shall be substituted.
- 12. In section 95, in sub-section (1), for the words "Greater Bombay" the words "any area under the charge of a Commissioner" shall be substituted.
- 13. In section 96,—
  - (a) in sub-section, (1), in clause (i), for the words "Greater Bombay" the words "any area under the charge of a Commissioner" shall be substituted;
  - (b) in sub-section (2), for the words "Greater Bombay" the words "any area under the charge of a Commissioner" shall be substituted;
  - (c) in sub-section (3), after the words "Greater Bombay" the words "and any other area for which a Commissioner has been appointed" shall be inserted.
- 14. In section 119, for the words "outside Greater Bombay" the words "in any area for which a Commissioner has not been appointed" shall be substituted.
- 15. In Schedule II, for the words "Greater Bombay" the following shall be substituted, namely:—
  - "Greater Bombay/Area under the charge of the Commissioner for .....".
- The Code of Criminal Procedure, 1898 (V of 1898).
- 1. In section 83, in sub-section (1), the words "in a presidency-town" shall be deleted.
- 2. In section 85, the words "in a presidency-town" shall be deleted.
- 3. To section 373, the following proviso shall be added, namely:—

"Provided further that, if the proceedings were commenced in any area outside Greater Bombay for which a Commissioner of Police has been appointed the Court of Session shall send such copy to the Commissioner of Police for that area."

- <sup>1</sup>The Bombay Prevention of Gambling Act, 1887 (Bom. IV of 1887).
- . In section 6, in clause (i) for the words "in the Greater Bombay" the words "in any area for which a Commissioner of Police has been appointed" shall be substituted.
- 2. In section 11, for the words "in the Greater Bombay" the words "in any area for which a Commissioner of Police has been appointed" shall be substituted.
- <sup>2</sup>The Bombay Public Conveyances Act, 1920 (Bom. VII of 1920).
- 1. In section 2, for clause (a) the following shall be substituted, namely:—
  - (a) "Commissioner of Police' means—
  - (i) the Commissioner of Police for Greater Bombay, and
  - (ii) where the rest of the Act or any portion thereof has been extended to any other area and a Commissioner of Police has been appointed for that area, the Commissioner of Police for that area;

and includes any person authorised by the Commissioner of Police concerned to exercise or perform any power or duty imposed or conferred on him by this Act;".

- 2. In section 36, in sub-section (2), in clause (*a*), after the word "shall" the words "where no Commissioner of Police has been appointed" shall be inserted.
- <sup>3</sup>The Bombay Entertainments Duty Act, 1923 (Bom. 1 of 1923).
- 1. In section 6, in sub-section (1) for the words "the Greater Bombay" the words "any area for which a Commissioner of Police has been appointed" shall be substituted.
- 2. In section 8, in sub-section (1) for the words "in the Greater Bombay" the words "in any area for which a Commissioner of Police has been appointed" shall be substituted.
- The Bombay Beggars Act, 1945 (Bom. XXIII of 1945).
- In section 28, in sub-section (1) for the words "in the Greater Bombay" the words "in any area for which a Commissioner of Police has been appointed" shall be substituted.
- The Bombay Provincial Municipal Corporations Act, 1949 (Bom. LIX of 1949).
- In section 234, for the portion beginning with the words "With the concurrence" and ending with the words "from time to time" the following shall be substituted, namely:—

"With the concurrence, in any area for which a Commissioner of Police has been appointed, of the Commissioner of Police or any officer nominated by him and elsewhere, of the District Magistrate or any officer nominated by him".

In section 17,—

The short title of this Act was amended as "the Maharashtra Prevention of Gambling Act" by Mah. 24 of 2012, Sch., entry 9, w.e.f. 1-5-1960.

The short title of this Act was amended as "the Maharashtra Public Conveyances Act" Nord., entry 14.

The short title of this Act was amended as "the Maharashtra Entertainments Duty Act", *ibid.*, Sch., entry 15, w.e.f. 1-5-1960.

- The Indian Lunacy Act, 1912 (IV of 1912).
- (a) for the words "in the Presidency-towns" the words "in the areas for which the Commissioners of Police have been appointed" shall be substituted;
- (b) for the words "any of the Presidency-towns" the words "any of the said areas" shall be substituted;
- (c) in the marginal note, for the words "in the Presidency-town" the words "in the area under his charge" shall be substituted.
- The Identification of Prisoners Act, 1920 (XXXIII of 1920).
- The Police (Incitement to Disaffection) Act, 1922 (XXII of 1922).
- The Prevention of Corruption Act, 1947 (II of 1947).
- In section 7, for the words "in Greater Bombay" the words "in any area for which a Commissioner of Police has been appointed" shall be substituted.
- In section 5, after the words "a Presidency-town" the words "or any other area under the charge of a Commissioner of Police," shall be inserted.
- In section 5-A, in the clause (b) after the words Presidency town of Bombay" the words "and any other area for which a Commissioner of Police has been appointed" shall be inserted.